पंजाब नैशनल बैंक punjab national bank

सर्कल शखा, जयपुर अजमेर, दूसरी मंजिल, नेहरू पैलेस, टोंक रोड-जयपुर
ईमेल आईडी- cs8244@pnb.co.in मो.- 8306007567

परिशिष्ट IV [नियम 8 (1) देखें] आधिपत्य नोटिस

जबकि, अधोहस्ताक्षरकर्ता, **पंजाब नैशनल बैंक** का प्राधिकृत अधिकारी होते हुए वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(12) और प्रतिभूति हित (प्रवर्तन) नियम, 2002 का सपठित नियम 3 के तहत् प्रदत्त शक्तियों के अनुप्रयोग में ऋणी/बंधककर्ता **श्री इकरामुद्दीन पठान पुत्र श्री नीजामुद्दीन पठान (ऋणी एवं बंधककर्ता), एवं श्रीमती तसलीम खानम पत्नी श्री इकरामुद्दीन पठान (सह–ऋणी)** को पुर्नभुगतान हेतु, मांग सूचना पत्र दिनांकित **16/11/2022** (इण्डियन एक्सप्रेस एवं पंजाब केसरी में दिनांक 18.01.2023 को प्रकाशित) रूपये **30,16,259.21** (रूपये तीस लाख सौलह हजार दो सौ उनसठ एवं इक्कीस पैसे मात्र) दिनांक 31/10/2022 तक एवं दिनांक 01/11/2022 से आगे का ब्याज व खर्चे, पूर्ण भुगतान तक, सूचना–पत्र की दिनांक/प्राप्ति दिनांक से 60 दिनों के भीतर उक्त राशि को लौटाने के लिये निर्गमित किया।

ऋणीयों/बंधककर्त्ताओं/ जमानतदारों द्वारा राशि लौटाने में विफल होने पर, ऋणीयों/बंधककर्त्ता को एतद् द्वारा सूचना–पत्र दिया जाता है कि अधोहस्ताक्षरकर्ता ने उक्त अधिनियम की धारा 8 के साथ पठित नियम की धारा 13(4) के अन्तर्गत उसको प्रदत्त शक्तियों के अनुप्रयोग में, निम्नवर्णित सम्पत्ति का कब्जा दिनांक **21 माह मार्च वर्ष 2023** को ले लिया हैं। "प्रतिभूत आस्तियों के मोचन के लिय उपलब्ध समय के संदर्भ मे ऋणी का ध्यान अधिनियम की धारा 13 की उपधारा (8) के उपबंधो की ओर आकृष्ट किया जाता हैं।" ऋणीयों/बंधककर्त्ता को विशिष्टतया और सर्वसाधारण को सामान्यतया एतद् द्वारा संपत्ति के साथ व्यवहार नहीं करने की चेतावनी दी जाती है और संपत्ति के साथ कोई व्यवहार रूपये **29,89,062.21** दिनांक 28/02/2023 तक आगे का ब्याज व खर्चे के पूर्ण भुगतान तक के लिये **पंजाब नैशनल बैंक** के प्रभार के अध्यधीन होगा।

स्थावर सम्पत्ति का विवरण

श्री इकरामुद्दीन पठान पुत्र श्री नीजामुद्दीन पठान के नाम से रिहायशी मकान प्लॉट नं. 02, ख्वाजा कॉलोनी, गांधी नगर, मदनगंज, किशनगढ़, अजमेर में स्थित है जिसमें स्ट्रक्चर्स, ड्रेरेक्शन्स, इंस्टोलेशन्स इत्यादि सम्मिलित है। जिसका क्षेत्रफल 138.88 वर्गगज है व चतुर्थ सीमाएं- पूर्वः प्लॉट नं. 01, पश्चिमः प्लॉट नं. 03, उत्तरः प्लॉट नं. 21, दक्षिणः रोड़।

दिनांकः 21-03-2023 स्थानः किशनगढ़ अजमेर **प्राधिकृत अधिकारी, पंजाब नैशनल बैंक**

कंपनी (निगम) नियम, 2014

फॉर्म संख्या INC–26

खनियम 30 कंपनी (निगमन) नियम, 2014 के अनुसार,

कंपनी अधिनियम, 2013 की धारा 13 की उप– धारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उप– नियम (5) के खंड (ए) के मामले में केन्द्र सरकार के समक्ष उत्तरी क्षेत्र और पंजाब बिजनेस एंड सप्लाई कंपनी प्राइवेट लिमिटेड के मामले में जिसकापंजीकृत कार्यालय 124, थापर हाउस, जनपथ में है,

नई दिल्ली – 110001, याचिकाकर्ता नोटिस एतद्वारा आम जनता को दिया जाता है कि कंपनी कंपनी अधिनियम, 2013 की धारा 13 के तहत केंद्र सरकार को आवेदन करने का प्रस्ताव करती है, जिसमें विशेष शर्तों के अनुसार कंपनी के मेमोरेंडम ऑफ एसोसिएशन में बदलाव की पुष्टि की मांग की गई है। गुरुवार, 16 मार्च 2023 को हुई असाधारण आम बैठक में प्रस्ताव पारित किया गया, ताकि कंपनी अपने पंजीकृत कार्यालय को ''नई दिल्ली के केंद्र शासित प्रदेश'' से ''पश्चिम बंगाल राज्य'' में बदल सके। कोई भी व्यक्ति जिसका हित कंपनी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, वह या तो MCA–21 पोर्टल (www-mca-gov-in) पर निवेशक शिकायत फॉर्म दाखिल करके या वितरित करने का कारण या पंजीकृत द्वारा भेज सकता है। क्षेत्रीय निदेशक के पते पर उनके हित की प्रकृति और विरोध के आधार बताते हुए एक हलफनामा द्वारा समर्थित उनकी आपत्तियों के पोस्टः बी –2 विंग, दूसरी मंजिल, पं। दीनदयाल अंत्योदय भवन, दूसरी मंजिल, सीजीओ कॉम्प्लेक्स, नई दिल्ली –110003 इस नोटिस के प्रकाशन की तारीख से चौदह दिनों के भीतर आवेदक कंपनी को उसके पंजीकृत पते पर एक प्रति के साथ।

नीचे उल्लिखित पते पर कार्यालयः आवेदक की ओर से ह0/– प्रबल कुमार राय (निदेशक)
स्थानः 124, थापर हाउस, जनपथ, नई दिल्ली – 110001 दिनांकः 25/03/2023

हाईडलबर्गसीमेंट इण्डिया लिमिटेड

सीआईएन : एल26942एचआर1958एफएलसी042301
पंजीकृत कार्यालय. : द्वितीय तल, प्लॉट नं. 68, सेक्टर 44, गुरूग्राम, हरियाणा–122002
फोनः 0124-4503700, फैक्स : 0124-4147698
ई मेलः investors.mcl@mycem.in; वेबसाइट : www.mycemco.com

पोस्टल बैलट सूचना

सदस्यों को सूचित किया जाता है कि भारतीय कंपनी अधिनियम, 2013 के अनुच्छेद 108 और 110 के साथ पठित कंपनी (प्रबंधन और प्रशासन) नियम, 2014, समय–समय पर कारपोरेट कार्य मंत्रालय द्वारा जारी किए गए प्रासंगिक आवृत्तियों (वर्तमान में लागू किसी भी वैधानिक संशोधन या पुनरीक्षण के साथ), भारतीय कंपनी सचिवों के संस्थान द्वारा जारी की गई सचिवीय मानकों पर आम सभाओं के सामान्य मुद्दों पर, सेबी (सूचीकरण अनुबंध और प्रकटन आवश्यकताओं) विनियमन, 2015 और अन्य लागू कानूनों और विनियमों के तहत, हाईडलबर्गसीमेंट इण्डिया लिमिटेड (कंपनी) निम्नलिखित मामलों के संबंध में पोस्टल बैलट ई–वोटिंग प्रक्रिया के माध्यम से अपने सदस्यों की मंजूरी की मांग करती है :

क्र.सं.	विवरण
1	**साधारण प्रस्ताव के द्वारा** – कंपनी के एक निदेशक के रूप में श्री जॉयदीप मुखर्जी की नियुक्ति
2	**साधारण प्रस्ताव के द्वारा**–कंपनी के प्रबंध निदेशक के रूप में श्री जॉयदीप मुखर्जी की नियुक्ति

कंपनी ने शुक्रवार, 24 मार्च 2023 को पोस्टल बैलट नोटिस के साथ सदस्यों को समझात्मक बयान के द्वारा ईमेल के माध्यम से भेजने की प्रकिया को पूरा किया है, जो नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (एनएसडीएल) और सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड (सीडीएसएल) से प्राप्त सदस्यों की सूची/लाभार्थी मालिकों के नाम रजिस्टर/सूची पर दर्ज हैं। 17 मार्च 2023, यानि कट–ऑफ तिथि के रूप में, रजिस्टर/सूची पर नाम दिखाने वाले सदस्य ई–वोटिंग के लिए पात्र हैं। जो वोटिंग अधिकार की गणना के लिए कट–ऑफ तिथि के रूप में सदस्य नहीं है, वह इस नोटिस को केवल सूचना के उद्देश्य के लिए देखें।

जिन सदस्यों को पोस्टल बैलट नोटिस प्राप्त नहीं हुआ है, वे हमारे रजिस्ट्रार और शेयर ट्रांसफर एजेंट, अर्थात् इंटीग्रेटेड रजिस्ट्री मैनेजमेंट सर्विसेज प्राइवेट लिमिटेड को irg@integratedindia.in पर ईमेल कर सकते है, या कंपनी की वेबसाइट www.mycemco.com या NSDL की वेबसाइट https://www.evoting.nsdl.com से इसकी कॉपी डाउनलोड कर सकते हैं। कृपया ध्यान दें कि कंपनी/आरटीए/ डिपाजिटरी प्रतिभागी (ओं) के साथ उनके ईमेल पते के अयोग्य पंजीकरण के कारण जो सदस्य नोटिस प्राप्त नहीं कर पाए हैं, वे नोटिस में बताई गई प्रक्रिया का पालन करके प्रस्तावों पर वोट डालने के अधिकारी होगें।

कंपनी ने अपने सदस्यों को रिमोट ई–वोटिंग की सुविधा प्रदान करने के लिए नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (एनएसडीएल) के साथ एक व्यवस्था की है। रिमोट ई–वोटिंग के माध्यम से वोट डालने के लॉगिन क्रेडेंशियल्स पोस्टल बैलट नोटिस के साथ शेयर होल्डर्स को भेजे गए हैं। एमसीए सर्कुलर की धाराओं के अनुसार, शेयरहोल्डर केवल रिमोट ई–वोटिंग प्रक्रिया के माध्यम से वोट दे सकते हैं। शेयरहोल्डर्स को पोस्टल बैलट नोटिस की फिजिकल कॉपियां और प्रीपेड बिजनेस रिप्लाई एनवोलप नहीं भेजे गए हैं।

रिमोट ई–वोटिंग अवधि बुधवार, 29 मार्च 2023 को सुबह 9.00 बजे (आईएसटी) से शुरू होगी और गुरुवार, 27 अप्रैल 2023 को शाम 5.00 बजे (आईएसटी) तक रहेगी। इस अवधि के दौरान, कट–ऑफ दिनांक के अनुसार कंपनी के सदस्य इलेक्ट्रॉनिक रूप से अपना वोट दे सकते हैं। रिमोट ई–वोटिंग मॉड्यूल 27 अप्रैल 2023 को शाम 5.00 बजे (आईएसटी) पर निष्क्रिय हो जाएगा और उसके बाद सदस्यों को वोट देने की अनुमति नहीं दी जाएगी।

ई–वोटिंग के माध्यम से वोट देने की विस्तृत प्रक्रिया नोटिस में उपलब्ध कराई गई है। इन विवरणों का उल्लेख कंपनी की वेबसाइट पर भी है। किसी भी अन्य प्रश्न के मामले में, आप एनएसडीएल की वेबसाइट www.evoting.nsdl.com के डाउनलोड सेक्शन में उपलब्ध ई–मतदाताओं के लिए अक्सर पूछे जाने वाले प्रश्न और ई–वोटिंग उपयोगकर्ता मैनुअल को देख सकते हैं या पूछताछ के लिए एनएसडीएल की वरिष्ठ प्रबंधक मिस पल्लवी म्हात्रे को evoting@nsdl.co.in पर ईमेल कर सकते हैं, या टोल फ्री नंबर 18001020990 एवं 1800224430 पर कॉल कर सकते हैं। सदस्य investors.mcl@mycem.in पर ई–मेल द्वारा कंपनी की सचिवीय टीम से भी संपर्क कर सकते हैं या इस नं. 0124–4503700 पर कॉल कर सकते हैं।

कंपनी के निदेशक मंडल ने श्री नित्यानंद सिंह को कंपनी सचिव इन व्होल–टाइम प्रैक्टिस (एफसीएस नंबर 2668, सीपी नंबर 2388) के रूप में नियुक्त किया है जो लोकतांत्रिक और पारदर्शी तरीके से पोस्टल बैलट ई–वोटिंग प्रक्रिया का आयोजन करेगें। वैकल्पिक जांचकर्ता के रूप में श्री अजय कुमार प्रजापति, कंपनी सचिव इन व्होल–टाइम प्रैक्टिस (एसीएस नंबर 49295, सीपी नंबर 22365) को नियुक्त किया गया है।

पोस्टल बैलट के नतीजे कंपनी के पंजीकृत कार्यालय के नोटिस बोर्ड पर 29 अप्रैल 2023 (शनिवार) को 5.00 बजे (आईएसटी) या उससे पहले घोषित किए जाएंगे। जांचे गये नतीजों के साथ जांचकर्ता की रिपोर्ट पंजीकृत कार्यालय के नोटिस बोर्ड पर प्रदर्शित की जाएगी। नतीजों को स्टॉक एक्सचेंज की वेबसाइट www.bseindia.com और www.nseindia.com पर भी देखा जा सकेगा। नतीजे कंपनी की वेबसाइट www.mycemco.com और NSDL की वेबसाइट https://www.evoting.nsdl.com पर भी उपलब्ध कराये जाएगें ।

कृते हाईडलबर्गसीमेंट इण्डिया लिमिटेड
हस्ता/–
राजेश रेलन
सीनियर वाइस प्रेसिडेंट–कॉर्पोरेट अफेयर्स एवं कंपनी सचिव

स्थान : गुरूग्राम
दिनांक : 24 मार्च 2023

फॉर्म ए
सार्वजनिक घोषणा
(इन्सॉल्वेंसी एंड बैंकरप्सी बोर्ड ऑफ इंडिया (कारपोरेट व्यक्तियों के लिए दिवालिया संकल्प प्रक्रिया) नियमावली, 2016 के नियम 6 के तहत)

सुपीरियर इंडस्ट्रीज लिमिटेड के लेनदारों के सूचनार्थ/ध्यानार्थ

संबंधित विवरण

1.	कारपोरेट देनदार का नाम	**सुपीरियर इंडस्ट्रीज लिमिटेड**
2.	कारपोरेट देनदार के निगमन की तिथि	07.12.1998
3.	प्राधिकरण जिसके तहत कारपोरेट देनदार निगमित/पंजीकृत है	कंपनी पंजीयक, दिल्ली
4.	कारपोरेट देनदार की कारपोरेट पहचान संख्या/सीमित देयता पहचान संख्या	CIN:- U74110DL1998PLC097329
5.	कारपोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय आरओसी कंपनी मास्टर डाटा के अनुसारः– निजी नं. 202, प्रॉप. नं.– ई–57, दूसरा तल, वेस्ट विनोद नगर, निकट शांति मार्ग, नई दिल्ली–110092
6.	कारपोरेट देनदार की इन्सॉल्वेंसी शुरू होने की तिथि	23 मार्च, 2023
7.	इन्सॉल्वेंसी संकल्प प्रक्रिया समाप्ति की अनुमानित तिथि	19 सितंबर, 2023
8.	अंतरिम संकल्प प्रफेशनल के रूप में कार्यरत इन्सॉल्वेंसी प्रफेशनल का नाम और पंजीकरण संख्या	पीयूष मूना आईबीबीआई पंजीकरण सं.: IBBI/IPA-001/IP-P00990/2017-2018/11630
9.	बोर्ड में यथा पंजीकृत संकल्प प्रफेशनल का नाम, पता और ई–मेल	**पताः** फ्लैट नं. 04034 एटीएस एडवांटेज, अहिंसा खंड 1, इंदिरापुरम, गाजियाबाद–201014 **ई–मेलः** piyushmoona@gmail.com
10	अंतरिम संकल्प प्रफेशनल से पत्राचार के लिए प्रयोग किया जाने वाला पता और ई–मेल	**पताः** सिनर्जी इन्सॉल्वेंसी प्रॉफेशनल्स एलएलपी 906, इ–थ्रुम टॉवर ए, सेक्टर 62, नोएडा–201309 **ई–मेलः** cirp.superiorindustries@gmail.com
11	दावे जमा करने की अंतिम तिथि	06 अप्रैल, 2023
12	धारा 21 की उप–धारा (6ए) के खंड (बी) के तहत लेनदारों के वर्ग यदि कोई हो, अंतरिम संकल्प प्रफेशनल द्वारा निर्धारित	लागू नहीं आईआरपी के पास आज तक उपलब्ध सूचना के अनुसार
13	एक वर्ग में लेनदारों के अधिकृत प्रतिनिधियों के रूप में कार्य करने के लिए स्थापित ऋणशोधन प्रफेशनल के नाम (प्रत्येक वर्ग के लिए तीन नाम)	लागू नहीं
14	(ए) संबंधित प्रपत्र और (बी) अधिकृत प्रतिनिधियों की उपलब्धता स्थल का विवरण:	वेब लिंकः https://ibbi.gov.in/en/home/downloads लागू नहीं आईआरपी के पास आज तक उपलब्ध सूचना के अनुसार

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण, पीठ नं. VI, नई दिल्ली शाखा ने याचिका सं. IB-1032/ND/2018 में आदेश द्वारा 23 मार्च, 2023 को **सुपीरियर इंडस्ट्रीज लिमिटेड** का कारपोरेट ऋणशोधन संकल्प प्रक्रिया शुरू करने का आदेश दिया है।

सुपीरियर इंडस्ट्रीज लिमिटेड के लेनदारों को एतद्द्वारा उपर्युक्त क्रमांक 10 पर उल्लिखित पते पर अंतरिम संकल्प प्रफेशनल के पास 6 अप्रैल, 2023 तक अपने दावे प्रमाण सहित जमा करने के लिए कहा जाता है।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलैक्ट्रोनिक माध्यम से जमा करेंगे। अन्य सभी लेनदार अपने दावे प्रमाण सहित व्यक्तिगत रूप में, डाक द्वारा अथवा इलैक्ट्रोनिक माध्यम से जमा कर सकते हैं।

एक वर्ग से संबंधित वित्तीय लेनदार, क्रमांक 12 पर यथा दर्ज वर्ग के अधिकृत प्रतिनिधियों के रूप में कार्य करने के लिए क्रमांक 13 पर दर्ज तीन ऋणशोधन प्रफेशनल में से अपनी पसंद फार्म सीए – **लागू नहीं** में प्रकट कर सकते हैं।

दावों के झूठे या भ्रामक प्रमाण जमा करने पर जुर्माना लगेगा।

हस्ता/–
पीयूष मूना
(भागीदार – सिनर्जी इन्सॉल्वेंसी प्रोफेशनल्स एलएलपी)
अंतरिम संकल्प प्रोफेशनल
सुपीरियर इंडस्ट्रीज लिमिटेड के मामले में
आईबीबीआई पंजीकरण सं.: IBBI/IPA-001/IP-P00990/2017-18/11630

दिनांकः 24 मार्च, 2023
स्थानः नोएडा

एफआरआर ग्रुप, ग्यारहवीं मंजिल, हयात रिजेंसी कॉमप्लेक्स, न्यू टावर, भीकाजी कामा प्लेस,नई दिल्ली-110066
पंजीकृत कार्यालयः- 2401 जन. थिम्मैय्या रोड, पुणे-411001, भारत, CIN: L65191PN1994PLCC076333

IndusInd Bank

[नियम 8(1)] कब्जा सूचना (अचल सम्पत्ति के लिए)

चूंकि, **इंडसइंड बैंक लिमिटेड** के अधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी द्वारा प्रतिभूतिकरण एवं वित्तीय संपत्तियों के पुनर्गठन तथा प्रतिभूति हित प्रवर्तन (सरफेसी) अधिनियम, 2002 के अधीन तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9 के साथ पठित धारा 13(12) के अंतर्गत प्राप्त अधिकारों के प्रयोग के तहत नीचे उल्लेखित कर्जदार/गारंटीदाता/गिरवीदाता, **औरा इनकॉरपोरेटेड, श्री नीरज शरण, श्रीमती सुमिता शरण** को दिनांक **15.06.2022** को मांग सूचनाएं जारी की गई थी, जिसमें उन्हें संबंधित सूचना की प्राप्ति की तारीख से 60 दिनों के अंदर सूचना में उल्लेखित रकम दिनांक 31.05.2022 की स्थिति के अनुसार **रु. 5,21,87,237.99** (रुपये पांच करोड़ इक्कीस लाख सत्तासी हजार दो सौ सैंतीस एवं पैसे निन्यानवे मात्र) के साथ दिनांक 01.06.2022 से उस पर आगे के ब्याज साथ में लागत, शुल्क तथा व्यय इत्यादि की रकम चुकता करने को कहा गया था।

कर्जदारों, गारंटीदाताओं तथा गिरवीदाताओं द्वारा उक्त रकम का भुगतान करने में असफल होने के कारण, एतद्द्वारा कर्जदार, गारंटीदाताओं, गिरवीदाताओं एवं आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने ऊपर उल्लेखित अधिनियम की धारा 13(4) के साथ पठित उक्त नियमों के नियम 8 के अंतर्गत प्रदत्त अधिकारों के प्रयोग के तहत **दिनांक 24 मार्च, 2023** को नीचे वर्णित तारीख को यहां नीचे उल्लेखित सम्पत्ति पर कब्जा कर लिया है।

विशेष तौर पर कर्जदार, गारंटीदाताओं, गिरवीदाताओं तथा आम तौर पर जनसाधारण को एतद्द्वारा सतर्क किया जाता है कि इस संपत्ति से संबंधित कोई सौदा न करें तथा इस संपत्ति के संबंध में कोई भी सौदा दिनांक 31.05.2022 की स्थिति के अनुसार **रु. 5,21,87,237.99** (रुपये पांच करोड़ इक्कीस लाख सत्तासी हजार दो सौ सैंतीस एवं पैसे निन्यानवे मात्र) के साथ दिनांक 01.06.2022 से उस पर आगे के ब्याज साथ में लागत, शुल्क तथा व्यय इत्यादि की रकम के लिए **इंडसइंड बैंक लिमिटेड** के प्रभार का विषय-वस्तु होगा।

अचल सम्पत्तियों का विवरण

ग्रेटर कैलाश, पार्ट-II, नई दिल्ली की पहली मंजिल में स्थित सम्पति सं. एस-241 (परिमाप 381 वर्ग यार्ड) का सम्पूर्ण एवं सर्वांगीण हिस्सा। जिसकी चौहद्दी निम्नलिखित हैं: उत्तर में: प्लॉट नं. एस-239, दक्षिण में: प्लॉट नं. एस-243, पूर्व में: सड़क, पश्चिम में: सर्विस लेन।

तारीखः 25.03.2023 **स्थानः नई दिल्ली** *अधिकृत अधिकारी, इंडसइंड बैंक लि.*

SMS **reachbs** to **57575** or email **order@bsmail.in**

Business Standard
Insight Out

Edelweiss | Ideas create, values protect | ASSET RECONSTRUCTION

एडलवेइस असेट रिकंस्ट्रक्शन कम्पनी लिमिटेड
कार्पोरेट पहचान संख्या – यू67100एमएच2007पीएलसी174759
पंजीकृत कार्यालय : एडलवेइस हाउस, ऑफ सी.एस.टी. रोड, कलीना, सांताक्रूज (ई), मुंबई – 400098 | टेलीफोन : +91 22 4088 6090/6620 3149
कॉन्टैक्ट सेंटर नंबर : 1800 2666540
ई–मेल : customercare.retailarc@edelweissfin.com www.edelweissarc.in

परिशिष्ट 4 (नियम 8(1))
कब्जा सूचना (अचल सम्पत्ति हेतु)

जबकि, ईएआरसी ट्रस्ट एससी –458 (इसमें आगे "ईएआरसी" कही गई है) के ट्रस्टी के रूप में कार्यरत, एडलवेइस असेट रीकंस्ट्रक्शन कम्पनी लिमिटेड के प्राधिकृत अधिकारी ने, वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के (नियम 3) के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना दिनांकित 11–03–2022 जारी की थी, जिसमें कर्जदार/गारंटरों/बंधकदाताओं नामतः **बंसल ज्वैलर्स, श्री महाबीर प्रसाद अग्रवाल, श्रीमती अंजू अग्रवाल, श्री सतीश अग्रवाल, श्रीमती बिमला अग्रवाल उर्फ बिमला देव** से कर्जदार/गारंटरों/बंधकदाताओं द्वारा धारित ऋण खाता संख्या 650013202261 और 570000024615 में 30–09–2021 तक बकाया कुल योग राशि **रू. 5,59,32,096/– (रू. पांच करोड़ उनसठ लाख बत्तीस हजार छियानवे मात्र)** का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई थी। उपर्युक्त ऋण सुविधाएं इंडसइंड बैंक लिमिटेड (इसमें आगे आईबीएल/मूल ऋणदाता कहा गया है) द्वारा प्रदान की गई थीं, तदुपरांत, उक्त अधिनियम की धारा 5 के प्रावधानों के अनुरूप, मूल ऋणदाता ने समनुदेशन विलेख दिनांकित 28–03–2022 के माध्यम से उक्त कर्जदार/सह–कर्जदारों द्वारा धारित ऋण खाता तत्संबंधी अधोवर्णित प्रतिभूति के साथ ईएआरसी को समनुदेशित/हस्तांतरित कर दिया है।

कर्जदार उक्त बकाया राशि चुकाने में असफल रहे हैं, एतद्द्वारा कर्जदार/सह–कर्जदारों और सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप–धारा (4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए सम्पत्ति का **कब्जा 23 मार्च, 2023** को ले लिया है।

कर्जदार का ध्यान, प्रत्यभूत आस्तियां छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है।

कर्जदार को विशेष रूप से तथा सर्वसाधारण को यहां नीचे वर्णित सम्पत्ति के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है और उक्त संपत्ति के संबंध में कोई भी संव्यवहार ईएआरसी ट्रस्ट एससी –458 के ट्रस्टी के रूप में कार्यरत, एडलवेइस असेट रीकंस्ट्रक्शन कम्पनी लिमिटेड की 30–09–2021 तक बकाया कुल योग राशि **रू. 5,59,32,096/–** (रू. पांच करोड़ उनसठ लाख बत्तीस हजार छियानवे मात्र) के प्रभाराधीन होगा।

अचल सम्पत्ति का वर्णन

बंधक सम्पत्ति के सभी अंश एवं खंड : सम्पत्ति सं. ए–144, प्लॉट नंबर 144 पर निर्मित, परिमाप 161 वर्ग गज (116 वर्ग गज – 45 वर्ग गज), जो ओल्ड गुप्ता नामक कालोनी, निकट विजय नगर, दिल्ली में स्थित है।

प्राधिकृत अधिकारी
तिथि : 25–03–2023 **एडलवेइस असेट रिकंस्ट्रक्शन कम्पनी लिमिटेड**
स्थान : नई दिल्ली **(ईएआरसी ट्रस्ट–एससी–458 हेतु ट्रस्टी)**

बैंक ऑफ़ बड़ौदा Bank of Baroda

शाखाः आझई खुर्द, मथुरा

कब्जा सूचना (अचल सम्पत्ति के लिए)

परिशिष्ट IV (नियम 8(1)) के अनुसार वित्तीय आस्तियों का प्रतिभूतिकरण (प्रवर्तन) अधिनियम 2002 के अन्तर्गत

सिक्योरिटीजाइजेशन एवं रिकन्सट्रक्शन ऑफ फाइनेंशियल असेट्स इनफोर्समेंट ऑफ सिक्योरिटी इन्ट्रेस्ट एक्ट 2002 के नियम 3 के नियमानुसार तथा सिक्योरिटी इन्सट्रेस्ट "एनफोर्समेंट" नियम 2002 के साथ पढ़ते हुए अनुच्छेद 13 (12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए बैंक ऑफ बड़ौदा के प्राधिकृत अधिकारी ने सम्बन्धित ऋणी को 60 दिनों के भीतर बकाया राशि अदा करने के लिए मांग नोटिस जारी किया था। ऋणी द्वारा राशि अदा करने में असफल रहने पर ऋणी/गारन्टरों और जनसामान्य को नोटिस दिया जाता है कि प्राधिकृत अधिकारी ने उक्त नियमों8 के साथ पढ़ते हुए उक्त अधिनियम की धारा 13 की उप–धारा (4) के तहत प्रतिभूति हित (प्रवर्तन) नियम 2002 के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे दी गयी सम्पत्ति का कब्जा ले लिया है। ऋणी/गारन्टरों को विशेष रूप से एवं जनसामान्य को सामान्य रूप से चेतावनी दी जाती है कि वे निम्न सम्पत्ति के सम्बन्ध मे किसी प्रकार का लेन–देन न करें इस सम्पत्ति से किसी प्रकार का लेन–देन **बैंक ऑफ बड़ौदा, आझई खुर्द शाखा मथुरा** को देय राशि एवं उस पर अर्जित ब्याज व चार्ज के पूर्ण भुगतान के पश्चात ही किया जा सकता है। **(कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा 8 के प्रावधान की ओर आकृष्ट किया जाता हैं)**

क्र. सं.	ऋणी/गारन्टर के नाम	बंधक अचल सम्पत्ति का विवरण	मांग नोटिस की तारीख	बकाया राशि
1.	**ऋणीः 1.** मैसर्स महलवार पेपर कप और प्लेट्स, पंजीकृत ऑफिसः नंगला ठोक, तहसील- छाता एवं जिला- मथुरा (उ0प्र0)। **2.** श्री ओमवीर पुत्र श्री रागन, निवासीः नंगला चौका, तहसील- छाता, जिला- मथुरा (उ0प्र0)। **3.** श्रीमती नथिया पत्नी श्री रागन, निवासीः नंगला चौक, तहसील- छाता, जिला- मथुरा (उ0प्र0)।	बंधक आवासीय बिल्डिंग, माप क्षेत्रफल 72.34 वर्ग मीटर, स्थित नंगला ठोक, पैगाँव रोड, तहसील- छाता एवं जिला- मथुरा, सम्पत्ति स्वामी श्रीमती नथिया पत्नी श्री रागन। सीमाएँः- पूर्वः गली, पश्चिमः राम गोपाल का मकान, उत्तरः हरि किशन का मकान, दक्षिणः भारत की भूमि।	05.01.2023 **कब्जा नोटिस की तारीख** **23.03.2023**	रु0 **8,85,975.69** + ब्याज एवं अन्य खर्चे

दिनांकः 24.03.2023 **स्थान– मथुरा** **प्राधिकृत अधिकारी, बैंक ऑफ बड़ौदा**

HDFC

मांग सूचना

हाउसिंग डेवलपमेन्ट फाइनेन्स कार्पोरेशन लि.

तृतीय तल, प्रीमियर प्लाजा, 106 राजपुर रोड, एस्टले हॉल के सामने, देहरादून–248001

वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुर्नगठन तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित प्रतिभूति हित प्रवर्तन अधिनियम, 2002 धारा 13(2) के अन्तर्गत

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुर्नगठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अर्न्तगत **हाउसिंग डेवलपमेन्ट फाइनेन्स कार्पोरेशन लि0 (एचडीएफसी लि0)** के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने उक्त अधिनियम की धारा 13(2) के अन्तर्गत मांग सूचना जारी कर जहां नीचे सूचीबद्ध ऋणी(ओं)/कानूनन वारिसों/ कानूनन प्रतिनिधियों को नीचे दिये गये विवरणों के अनुसार संबंधित सूचनाओं की तिथि से 60 दिनों के भीतर संबंधित मांग सूचना/ सूचनाओं में वर्णित राशि को वापस लौटाने के लिये कहा था। अधोहस्ताक्षरी ने उक्त ऋणी(ओं)/कानूनन वारिसों/कानूनन प्रतिनिधियों के अंतिम ज्ञात पते के परिसरों में भी इन सूचनाओं को चिपकवाया था। उक्त सूचनाओं की प्रतियां अधोहस्ताक्षरी के पास उपलब्ध हैं, तथा उक्त ऋणी(ओं)/कानूनन वारिसों/ कानूनन प्रतिनिधियों यदि वे ऐसा चाहें, उक्त प्रतियों को किसी भी कार्य दिवस को सामान्य कार्यालय अवधि के दौरान अधोहस्ताक्षरी से प्राप्त कर सकते हैं।

उपरोक्त के सिलसिले में एक बार पुनः एतद्द्वारा उक्त ऋणी(ओं)/कानूनन वारिसों/कानूनन प्रतिनिधियों को सूचित किया जाता है कि वे उक्त ऋणी(ओं) द्वारा निष्पादित लिखित में, यदि कोई हो, किसी भी अन्य दस्तावेजों के साथ पठित ऋण अनुबंध के अंतर्गत कॉलम सी में नीचे वर्णित तिथि से भुगतान एवं/अथवा उगाही की तिथि तक उक्त मांग सूचना में वर्णित लागू होने योग्य दरों पर आगे के ब्याज 18 प्रतिशत की दर के साथ यहां नीचे दर्शायी गयी राशि का इस सूचना के प्रकाशन की तिथि से 60 दिनों के भीतर **एचडीएफसी लि0** को भुगतान कर दें। ऋण की देय पुनर्भुगतान के लिए प्रतिभूति के रूप में क्रमशः उक्त ऋणी व्यक्ति/व्यक्तियों द्वारा **एचडीएफसी लि0** के पास निम्नलिखित प्रतिभूत परिसम्पत्तियों को बन्धक रखा गया है:

ऋणी/उधारकर्ता (ओं)/कानूनन वारिस (ओं) /कानूनन प्रतिनिधि (यों) का ध्यान सरफेसी एक्ट की धारा 13 की उप–धारा(8) की ओर आकृष्ट किया जाता है कि तय समय सीमा में प्रतिभूत परिसम्पत्ति को रीडीम (मोचन) कर सकते हैं।

(ए)	(बी)	(सी)	(डी)	(ई)

Government of Jammu & Kashmir UT.
OFFICE OF THE EXECUTIVE ENGINEER R&B DIVISION BARAMULLA.

e-Auction Notice No: - 02 of 2022-23 **dated 16.03.2023**

For and on behalf of Lt. Governor of J&K (UT), It is hereby notified for the information of General Public and the timber traders/ extraction contractor in particular that e-Auction Notice/ sale of the marked Poplar Trees coming under the alignment from Narbal to Baramulla National Highway through e-Auction on the basis of "As it is where it is" at different location as per the details given below.

S. No	Package No	Location	Total No of Trees	Minimum Reserve bid (In Lacs)	Amount of C.D.R @2% (in Rs)	Time for Completion (Evacuation)	Cost of Bid Document (in Rs)
01	NH Pattan	Ganjipora to Hyderbeigh	577	142.04	285000/-	20 days	2600/-
02	1C & 1D	Sangrama to Delina	168	45.76	92000/-	20 days	1100/-
03	NH Knispora	Kanispora to Khanpora	503	103.15	207000/-	20 days	2600/-

1. The Bidding documents consisting of qualifying information, eligibility criteria, specifications, bill of quantities (B.O.Q), Set of terms and conditions of contract and other details can be seen/downloaded from the departmental website www.jktenders.gov.in as per the scheduled date given below.

1	Date of issue of Tender Notice	16.03.2023
2	Period of downloading of bidding documents	From 17.03.2023 to 27.03.2023 4:00PM
3	Bid submission Start date	17.03.2023
4	Bid Submission End Date	27.03.2023 upto 4:00PM
5	Date and time of Opening of Bids (Online)	28.03.2023 upto 11:00AM in the office of the Executive Engineer R&B Division Baramulla

1. Bids must be accompanied by a Treasury Challan (dated between the bid start date and the Bid Submission End date) deposited in M.H. 0059 mentioning there in the Package No/ Location/ Auction Notice Number in favoru of Executive Engineer R&B Division Baramulla (tender inviting authority) as the cost of the tender document & Earnest money in favour of Executive Engineer R&B Division Baramulla (Tender receiving authority) in the shape of CDR/FDR.
2. The Bids shall be deposited in electronic format on the departmental website www.jktenders.gov.in.
3. The Bids uploaded on the website up to due date will be opened on date mentioned above, in the office of the Bid Receiving Authority, i.e. Executive Engineer R&B Division Baramulla.

a. The original instruments in respect of EMD and relevant Technical Bid Documents etc must be uploaded by the contractors. However, the bidder who is declared H-1 after opening of Financial Bids shall submit hard copies of original instruments in the office of the Executive Engineer R&B Division Baramulla

b. CDR means 'Call Deposit Receipt" and FDR means 'Fixed Deposit Receipt' issued by any Nationalized/ Scheduled Bank pledged to the Tender Receiving Authority i.e. Executive Engineer R&B Division Baramulla.

4. Financial Bids of those bidders who have technically qualified will be opened online in the office of the Executive Engineer R&B Division Baramulla immediately after the evaluation of technical bid is completed by the committee. In case of some un-foreseen circumstances, holiday or otherwise, the date of opening of the bids as specified shall be the next working day, or else notified separately.

5. (a) The bidders shall be required to submit a sum as Earnest Money Deposit specified in the tender document for due performance of contract. The bid for work shall remain open for acceptance for a period of 120 days from the date of opening of bids. If any bidder withdraws his/her bid before the said period or makes any modification in the terms and conditions of the bid, the Earnest Money shall be liable to be forfeited in favour of J&K Forest Development Corporation Ltd.

(b) If the tender is accepted, the Earnest Money will be retained as part of security for due fulfillment of the contract. The Earnest Money of other contractors shall be released to them but the R&B Department for any loss or depreciation that may occur as hither-to-fore while in its possession, nor be liable to pay any interest thereof.

(c) Tenders uploaded without details of Earnest Money Deposit of requisite amount shall be summarily rejected.

(d) In case it is found that the contractor(s) has/have furnished misleading/wrong or fraudulent information/documents, the Earnest Money Deposit of the contractor(s) will be forfeited or otherwise the contractor (s) shall be liable for cancellation.

Member Secretary
(Poplar Auction Committee)
Executive Engineer,
R&B Division Baramulla

No: 15341-50
Dated: 16.03.2023

DIPK-18729/22

SICOM LIMITED

Registered Office: Solitaire Corporate Park, Building No. 4, Chakala, Andheri (East) Mumbai – 400 093. Tel No: - (022) 66572 700

EXPRESSION OF INTEREST (EOI) FOR SALE OF ASSET OF MVL LIMITED

SICOM Limited, a Public Financial Institution, invites Expression of Interest (EOIs) latest by April 20, 2023 alongwith EMD @1% of offer price from interested parties for purchase of commercial property at 1st floor (2 Wings) of MVL iPark admeasuring super built up area of 23987.802 sq. ft at Sector 15(ii), near 32nd Mile stone, situated at Village Silokhara, Tehsil & Dist: Gurgaon, Haryana on "**AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS AND WITHOUT ANY WARRANTY AND IDEMNITIES**" in terms of provision of SARFAESI Act under Swiss Challenge Method.

The details of assets and the terms and conditions of sale are available on our website www.sicomindia.com. The party with the highest offer shall get the first right of refusal under Swiss Challenge at the auction of the assets to be conducted subsequently.

Place - Mumbai
Date - March 25, 2023

(Authorised Officer)
SICOM Limited

Indian Bank — Branch: Laxmangarh, Sikar

APPENDIX-IV (Rule-8(1)) POSSESSION NOTICE (for immovable property)

Where as The undersigned being the Authorized Officer of the **Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 16.05.2022** Calling upon the **borrower/Mortgagor/ Guarantor:- 1. M/s Jai Shree Shyam Agencies (Proprietorship Firm/ Borrower), 2. Raghuveer Maharia S/o Baluram Maharia (Guarantor), 3. Mr. Gangadhar Singh (Legal Heir) F/o Late Mr. Ramchandra Singh (Proprietor/Borrower/Mortgagor), 4. Mrs. Choti Devi W/o Mr. Gangadhar Singh (Legal Heir) M/o Late Mr. Ramchandra Singh (Proprietor/Borrower/Mortgagor), 5. Mrs. Bimla Devi (Legal Heir) W/o Late Mr. Ramchandra Singh (Proprietor/Borrower/Mortgagor) with our Indian Bank, Laxmangarh, Sikar Branch** to repay the amount mentioned in the notice being **Rs. 15,62,288/- (Rupees Fifteen Lakh Sixty Two Thousand Two Hundred and Eighty Eight Only) due and outstanding as on 16.05.2022** along with further interest, cost, expenses and charges within 60 days from the date of receipt of the said notice.

The Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with rule 8 and 9 of the said rules on this **20th day of March of the year 2023.**

The Borrower/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank** for an amount of **Rs.15,62,288/- (Rupees Fifteen Lakh Sixty Two Thousand Two Hundred and Eighty Eight Only) due and outstanding as on 16.05.2022** along with further interest, cost, expenses and charges. We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities

Description of the Immovable Property

All that part and parcel of the property in the name of Late Mr. Ramchandra Singh S/o Gangadhar consisting on Araji/Patta No. 21, Area 646.88 Sq. Yards. situated at Village Dantujala Post-Bhuma Bara, Tehsil- Laxmangarh, Dist-Sikar. Registered at Sub-registrar Laxmangarh First, District-Sikar vide Patta No. 21, dated 06.02.2009 registered at Sub-registrar Laxmangarh, Sikar dated 24.02.2009 in book no. 1 vol. No. 242, Page No. 35 Sr. No. 637 & Additional Book No. 1 Vol. No. 418 Page No. 99 to 104 and **Boundaries - East:** Aam Rasta, **West:** House of Mohanlal S/o Ksa Ram, **North:** Aam Rasta, **South:** House of Surendra S/o Bhura Ram

Date : 20.03.2023 Place: Laxmangarh **Authorised Officer, (Indian Bank)**

IndiaShelter Home Loans — INDIA SHELTER FINANCE CORPORATION LTD.

REGD: OFFICE:- PLOT-15,6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002
BRANCH OFFICE : Khasra No. 2016, Nirbhay Singh Circle, Near Hdfc Bank, Jhalawar, Rajasthan - 326001

PHYSICAL POSSESSION NOTICE FOR IMMOVABLE PROPERTY

WHEREAS, THE UNDERSIGNED BEING THE AUTHORISED OFFICER OF THE INDIA SHELTER FINANCE AND CORPORATION LTD, UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSESTS AND ENFORCEMENT (SECURITY) INTEREST ACT,2002 AND IN EXERCISE OF POWER CONFERRED UNDER SECTION 13(2) AND 13(12) READ WITH RULE OF THE SECURITY INTEREST (ENFORCEMENT) RULES,2002,ISSUED A DEMAND NOTICE ON THE DATE NOTED AGAINST THE ACCOUNT AS MENTIONED HEREINAFTER, CALLING UPON THE BORROWER AND ALSO THE OWNER OF THE PROPERTY/SURETY TO REPAY THE AMOUNT WITHIN 60 DAYS FROM THE DATE OF THE SAID NOTICE. WHEREAS THE OWNER OF THE PROPERTY AND THE OTHER HAVING FAILED TO REPAY THE AMOUNT, NOTICE IS HEREBY GIVEN TO THE UNDER NOTED BORROWERS AND THE PUBLIC IN GENERAL THAT THE UNDERSIGNED HAS TAKEN PHYSICAL POSSESSION OF THE PROPERTY/IES DESCRIBED HEREIN BELOW IN EXERCISE OF THE POWERS CONFERRED ON HIM/HER UNDER SECTION 13(4) OF THE SAID ACT READ WITH RULES 8 & 9 OF THE SAID RULES ON THE DATES MENTIONED AGAINST EACH ACCOUNT. NOW, THE BORROWER IN PARTICULAR AND THE PUBLIC IN GENERAL IS HEREBY CAUTIONED NOT TO DEAL WITH THE PROPERTY/IES AND ANY DEALING WITH THE PROPERTY/IES WILL BE SUBJECT TO THE CHARGE OF INDIA SHELTER FINANCE CORPORATION LTD FOR AN AMOUNT MENTIONED AS BELOW AND INTEREST THEREON, COSTS, ETC.

SL NO.	NAME OF THE BORROWER/GUARANTOR (OWNER OF THE PROPERTY) & LOAN ACCOUNT NUMBER	DESCRIPTION OF THE CHARGED /MORTGAGED PROPERTY(ALL THE PART & PARCEL OF THE PROPERTY CONSISTING OF)	DT. OF DEMAND NOTICE, AMOUNT DUE AS ON DATE OF DEMAND NOTICE	DATE OF PHYSICAL POSSESSION
1.	MUNNI BAI W/O KAILASH CHAND, KAILASH CHAND MALI S/O KANHAIYA LAL MALI & LALIT SUMAN S/O KAILASH CHAND MALI RESIDE AT: RAILWAY LINE KE PASS, MARUTI NAGAR, RAMGANJMANDI, KOTA 326519 RAJASTHAN LOAN ACCOUNT NO./AP ID HL2000005725/AP-0557954	ALL THAT PIECE AND PARCEL OF PROPERTY BEARING HOUSE NO-33 IS SITUATED KHERABAD RAMGANJ MANDI TEH. RAMGANJMANDI DIST"T. KOTA (RAJ.), ADMEASURING AREA 20 x 15 = 3OO SQ.FT. BOUNDED :- EAST: PLOT NO-32, WEST: PLOT NO-34, NORTH: COLONY ROAD, SOUTH: PLOT NO-21	DEMAND NOTICE 23-FEB-2022 Rs. 3,23,318.97/- (Rupees Three Lakh(s) Twenty Three Thousand Three Hundred Eighteen and Ninety Seven Paise Only) DUE AS ON 28-FEB-2022 TOGETHER WITH INTEREST FROM 01-MAR-2022 AND OTHER CHARGES AND COST TILL THE DATE OF THE PAYMENT.	23 March 2023

FOR ANY QUERY PLEASE CONTACT MR. NARENDER SINGH (+91 94611 65805) & MR. YAGYA NARAYAN SINGH (+91 99829 45179)

PLACE:Jhalawar Date:25.03.2023 (AUTHORIZED OFFICER) FOR INDIA SHELTER FINANCE CORPORATION LTD

IndusInd Bank

FRR Group, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066
Registered office:- 2401 Gen. Thimmayya Road, Pune-411001, India. CIN: L65191PN1994PLCC076333

{Rule 8(1)] Possession Notice (For Immovable property)

The undersigned being Authorised Officer of **IndusInd Bank Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **15.06.2022** calling upon the Borrower/ guarantor(s) /Mortgagor(s), **Aura Incorporated, Mr. Niraj Sharan, Mrs. Sumita Sharan,** to repay the amount mentioned in the notice being of **Rs.5,21,87,237.99** (Rupee Five Crore Twenty One Lac, Eighty Seven Thousand Two Hundred Thirty Seven and Paise Ninety Nine only) as on 31.05.2022 together with further interest from 01.06.2022 plus cost, charges and expenses etc. thereon within 60 days of the said notice.

The Borrower, Guarantor(s) and Mortgagor(s) having failed to repay the amount, notice is hereby given to the borrower, guarantor(s), mortgagor(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of said Rules on this **24 day of March of the year 2023.**

The Borrower, Guarantor(s), Mortgagor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **IndusInd Bank Limited** for an amount of **Rs. 5,21,87,237.99** (Rupee Five Crore Twenty One Lac, Eighty Seven Thousand Two Hundred Thirty Seven and Paise Ninety Nine only) as on 31.05.2022 together with further interest from 01.06.2022 plus cost, charges and expenses etc. thereon.

DESCRIPTION OF IMMOVABLE PROPERTIES

All that piece and parcel of First floor of property bearing No. S-241 (measuring 381 sq. yards), Greater Kailash, Part –II, New Delhi Bounded as under: North: Plot no. S-239, South: Plot no. S-243, East: Road, West: Service Lane

Date: 25.03.2023 **Place: New Delhi** ***Authorised Officer, IndusInd Bank Ltd.***

Bank of Baroda

Branch: (Main Branch) Bikaner, Gangashahar Road, Near Udhawji Ki Samadi, Chhipo Ka Mohalla, Bikaner-334001 (Raj.) Tel.: 0151-2202915 E-mail: bikane@bankofbaroda.com

Sale notice for sale of Movable/Immovable Properties

"APPENDIX-IV-A" [See Proviso to Rule 6(2) and Rule 8(6)]

E-Auction Sale Notice for Sale of Movable/Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, **Symbolic Possession** of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is"basis for recovery of dues in below mentioned account/s. The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr./ Lot No.	Name & address of Borrower/s / Guarantor/ Mortgagor	Description of the Movable/Immovable property with known encumbrances, if any	Total Dues.	Date & Time of E-Auction	Reserve Price EMD Bid Increase Amt.	Status of Possession (Constructive /Physical)	Property Inspection date
1.	**M/s Annapurna Prime Foods Borrower/ Partners 1.Mr. Motilal Rathi** S/o Paramsukh Rathi, **2.Mrs. Durga Devi Rathi** W/o Suresh Rathi, **3.Mrs. Madhu Rathi** W/o Giriraj Rathi	**1.**Equitable Mortgage of Industrial Property standing in the name of **M/s Annapurna Primes Foods** situated at Plot No. G-1-108, Beechwal Industrial Area, Bikaner, **admeasuring** area is **1000 Sq. Meters, Bounded : East:-** Plot No. G-1-115, **West:-** Road 12 Mtr. Wide, **North:-** Plot No. G-1-109, **South:-** Plot No. G-1-107 **2.Moyable Property : Plant and Machinery** (Ground Nut Processing (Decorticator Unit))	**Rs.1,76,96,977/-** (inclusive of interest up to **31.12.2022**) + interest, cost, charges & other expenses etc.	**29.04.2023 2.00 PM to 6.00 PM (with unlimited extension of 10 min. each)**	**Property Value: Rs.265.03 Lakh + Plant & Machinery Value Rs.15.30 Lakh** **Total = 280.33 Lakh** **EMD 28.033/- Lakh** **Bid Increment Amount Rs. 0.50 Lakh**	**Symbolic**	**27.04.2023** **EMD Submission Date 28.04.2023 upto 4.00 PM**

For detailed terms and conditions of the sale, please refer to the link provided in https://www.bankofbaroda.com/e-auction.htm and https://ibapi.in and also portal Bank of baroda secured creditors website. Also, prospective bidders may contact the Authorised officer on Tel No.**0151-2202915** Mobile : **8875001928**

Date: 24.03.2023, Place: Bikaner **Authorised Officer, Bank of Baroda**

Edelweiss Asset Reconstruction

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED
Corporate Identity Number: U67100MH2007PLC174759
Registered Office: Edelweiss House, Off CST Road, Kalina, Santacruz (E), Mumbai – 400 098 |Tel: +91 22 4088 6090/6620 3149
Contact Centre No: 1800 2666540
Email: customercare.retailarc@edelweissfin.com www.edelweissarc.in

APENDIX IV [rule-8(1)] Possession Notice (for Immovable property)

Whereas, The authorized officer of Edelweiss Asset Reconstruction Company Limited, acting in its capacity as the Trustee of EARC Trust - SC 458 (hereinafter referred to as "EARC"), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 11.03.2022 calling upon the borrower/Guarantors/mortgagors being **Bansal Jewellers, Mr. Mahabir Prasad Aggarwal, Mrs. Anju Aggarwal, Mr. Satish Aggarwal, Mrs. Bimla Aggarwal Alias Bimla Dev** to repay the total outstanding in the loan account No. 650013202261 and 570000024615 held by the borrower/ Guarantors/ mortgagors, to the tune of **Rs. 5,59,32,096/-** (Rupees Five Crore, Fifty Nine Lacs, Thirty Two Thousand, Ninety Six only) as on 30.09.2021 within 60 days from the date of receipt of the said notice. The aforementioned Loan Facilities were advanced by Indusind Bank Limited (hereinafter referred to as the IBL/Original Lender), thereafter, in consonance with the provisions of Section 5 of the said Act, the original lender has assigned/transferred the Loan Account held by the aforesaid borrower/co-borrowers along with the underlying security therein to EARC vide Assignment Deed dated 28.03.2022.

The borrower having failed to repay the amount, notice is hereby given to the borrower/co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **23th day of March, 2023.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited acting in its capacity as the Trustee of EARC Trust - SC 458 for an amount of **Rs. 5,59,32,096/-** (Rupees Five Crore, Fifty Nine Lacs, Thirty Two Thousand, Ninety Six only) as on 30.09.2021.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of the mortgaged property Property No. A-144, built on Plot no. 144, measuring 161 sq. yards (116 sq. yards + 45 sq. yards), situated in the colony known as Old Gupta, Near Vijay Nagar, Delhi

Authorized Officer
Date: 25.03.2023 ***Edelweiss Asset Reconstruction Company Limited***
Place: New Delhi ***(Trustee for EARC-TRUST-SC 458)***

IndiaShelter — INDIA SHELTER FINANCE CORPORATION LTD.

Sabke Liye Ghar Ka Loan

Registered Office: PLOT-15,6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002. Branch Office: Khasara No.- 1539, Chak No. 2, Brham Vihar, Gautam Vihar, Main Sojat Road, Pali – 306401, Branch Office: Plot No. 6, Kasturaba Colony, Block No. 3, Bagora Road, Jalore-343001 Branch Office: 1st Floor , Ashirwad Plaza, In line of Pragya School, Beawar Road, Bijai-Nagar - 305624

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

NOTICE FOR SALE OF IMMOVABLE PROPERTY/s MORTGAGED WITH India Shelter Finance Corporation (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 Notice is hereby given to the public in general and in particular to the borrower(s), co borrower/s and guarantor(s) or their legal heir/s representatives that the below described immovable property/s mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of ISFC (secured creditor), will be sold on 11-APRIL-2023 (Date of Auction) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorised Officer of ISFC on or before 10-APRIL-2023 till 5 PM at Branch/Corporate Office: PLOT-15,6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002, Branch Office: Khasara No.- 1539, Chak No. 2, Brham Vihar, Gautam Vihar, Main Sojat Road, Pali – 306401, Branch Office: Plot No. 6, Kasturaba Colony, Block No. 3, Bagora Road, Jalore-343001, Branch Office: 1st Floor , Ashirwad Plaza, In line of Pragya School, Beawar Road, Bijai-Nagar - 305624

SL NO.	Loan Account No./ AP Number	Name of Borrower(s)/ Co- Borrower(s)/ Guarantor(s)/ Legal Heir(s)/ Legal Rep.	Date of Demand Notice Amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price	Earnest Money
1.	HL36CHLONS0000050 38775/AP-10082798	MRS. DURGA DEVI, MR. SUNIL & MR. DHARAM DAS	16-09-2022 Rs. 1990738.38 (Rupees Nineteen lakh Ninety Thousand Seven Hundred Thirty Eight paise Thirty Eight Only) as on 15-09-2022 with further interest applicable from 16-09-2022 until payment in full	PHYSICAL	Rs. 10,12,500/- (Rupees Ten Lakh(s) Twelve Thousand Five Hundred Only)	Rs. 1,01,250/- (Rupees One Lakh(s) One Thousand Two Hundred Fifty Only)
	DESCRIPTION OF THE IMMOVABLE PROPERTY: All Piece And Parcel Of Residential House (Plot No. 28) Measuring 30' X 40' = 1200 Sqft. Or 133.33 Sq. Yads. Situated At Rajendra Nagar Vistar (Pali Chak No.2, Khasra No. 1826/361) Pali (Raj.) Bounded As: East: Plot No. 29. West: 20 Ft. Road. North: Plot No. 11. South: Road.					
2.	HL2000003136/AP-0316608	MRS. RINA BANO W/O BABBUDDIN, MR. BABBUDDIN & MR. GANI MOHD	28-12-2017 Rs. 3,99,811/- (Rupees Three Lakh(s) Ninety Nine Thousand Eight Hundred Eleven Only) as on 31-12-2017 with further interest applicable from 01-01-2018 until payment in full	PHYSICAL	Rs. 4,95,720/- (Rupees Four Lakh(s) Ninety Five Thousand Seven Hundred Twenty Only)	Rs. 49,572/- (Rupees Forty Nine Thousand Five Hundred Seventy Two Only)
	DESCRIPTION OF THE IMMOVABLE PROPERTY: ALL THAT PIECE AND PARCEL OF PROPERTY BEARING PATTA NO. 05, AREA ADMEASUING 35X70=2450 SQ. FT. IS SITUATED AT SULTANPURA GRAM PANCHYAT, BADLA TEHSIL HURDA DIST. BHILWARA (Raj.) Bounded As: EAST : COMMON ROAD, WEST : OWN BADA, NORTH : NANNU JI DOI & SOUTH : NATHU KHAN MANSURI					
3.	CHL100004821/AP-0797597	MRS. MAPIYA BANU & MR. SHAMBHU KHAN	19-11-2019 Rs. 286595.74/- (Rupees Two Lakh Eight Six Thousand Five Hundred Ninety Five & Seventy Four Paise Only) as on 30-11-2019 with further interest applicable from 01-12-2019 until payment in full	PHYSICAL	Rs. 3,40,000/- (Rupees Three Lakh(s) Forty Thousand Only)	Rs. 34,000/- (Rupees Thirty Four Thousand Only)
	DESCRIPTION OF THE IMMOVABLE PROPERTY: ALL THAT PIECE AND PARCEL OF THE PROPERTY SIATUED AT ABADI BHOOMI, BALANAGAR COLONY, JALORE-A, KHASRA NO. 1399, CONVERTED LAND OF AREA 1271.11 SQ. GAJ, ½ PART PLOT NO.27, AREA 55X17=935 SQ. (Raj.) BOUNDED AS : EAST : PLOT NO. 24, WEST : ROAD "30 FT." WIDE, NORTH : PLOT NO. 28, SOUTH : REMAINING PART OF PLOT NO. 27 (WIDE "55 FT.")					

Terms and conditions:

1)The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: PLOT-15,6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002, Branch Office: Khasara No.- 1539, Chak No. 2, Brham Vihar, Gautam Vihar, Main Sojat Road, Pali – 306401, Branch Office: Plot No. 6, Kasturaba Colony, Block No. 3, Bagora Road, Jalore-343001, Branch Office: 1st Floor , Ashirwad Plaza, In line of Pragya School, Beawar Road, Bijai-Nagar - 305624 between 10.00 a.m. to 5.00 p.m. on any working day.
2)The immovable property shall not be sold below the Reserve Price.
3)All the bids/ tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring "India Shelter Finance Corporation Limited". The EMD amount will be return to the unsuccessful bidders after auction.
4)The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so.
5)The prospective bidders can inspect the property on 08-April-2023 between 11.00 A.M and 5.00 P.M with prior appointment.
6)The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/sale by private treaty/sale by Public auction.
7)In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day.
8)In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property.
9)The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property.
10)TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company.
11)Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form.
12)The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law.
13)The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice.
14)Interested bidders may contact Mr. NARENDER SINGH at Mob. No. +91 - 94611 65805 & Mr. VINAY RANA at Mob. No. +91 - 79886 05030 during office hours (10.00AM to 6.00 PM).

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrowers/Mortgagors/guarantors are hereby noticed to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

PLACE:Rajasthan
Date 25.03.2023

For India Shelter Finance Corporation Ltd
Authorised officer.

M.P. HOUSING & INFRASTRUCTURE DEVELOPMENT BOARD

NOTICE INVITING E-TENDER

Online percentage rate bids for the following works are invited from registered contractors and firms of repute fulfilling registration criteria:-

System Tender No.	Name of Work	Probable Amount of Contractor	Completion Period (Months)	Date of Purchased	Date of Opening of Tenders
2022_ MPHID_ 262218	CONSTRUCTION OF AYUSH DEPARTMENT OFFICE BUILDING AT GUNA.	Rs. 78450000/- EMD Rs. 78450/- COST OF FORM Rs. 11800/- (including GST)	12 Months i/c rainy season	28.03.2023 At 10:30 AM To 10.04.2023 At 23.30 PM	Envelope–A 11.04.2023 At 10:30 AM Envelope–C 17.04.2023 at 15.00 PM

Full details of the above Tender can be seen on **https://mptenders.gov.in.** Amendments to NIT if any shall be published on website only.

Visit us : www.mphousing.in /mphidb
E-mail : eednhbgun@mp.gov.in /mphidb
M.P. Madhyam/109097/2023

(Pawan Markam)
E.E., Division - Guna
Tel. :- 07542-268298

TPSODL

TP SOUTHERN ODISHA DISTRIBUTION LIMITED
(Procurement Department)
Call Center/Training Center- Duduma Colony, Ambagada, Berhampur, Odisha-760006

NOTICE INVITING TENDER **Date: 25.03.2023**

TP Southern Odisha Distribution Limited (TPSODL) invites tender from eligible vendors for following:

Sl. No.	Tender Description	NIT Number	EMD (Rs.)	Tender Fee inclusive of GST (Rs.)	Last date and time of Payment of Tender Fee
1.	Supply of Angle, Channel, Flat and F-clamp	TPSODL/OT/ 2022-23/142	50,000/-	5,000/-	04.04.2023; 18:00 Hrs.
2.	Supply of Earthing Device GI Pipe 40 MM	TPSODL/OT/ 2022-23/152	50,000/-	5,000/-	04.04.2023; 18:00 Hrs.
3.	Supply and Installation of Control & Relay Panel	TPSODL/OT/ 2022-23/153	5,00,000/-	5,000/-	10.04.2023; 18:00 Hrs.
4.	Supply of Silica Gel Breather at TPSODL	TPSODL/OT/ 2022-23/151	50,000/-	5,000/-	05.04.2023 18:00 Hrs.
5.	Rate Contract for supply of 33kV 1250A & 11kV 1250A Outdoor VCB	TPSODL/OT/ 2022-23/146	3,00,000/-	5,000/-	04.04.2023; 18:00 Hrs.
6.	Supply of KIT KAT Fuse of various ratings	TPSODL/OT/ 2022-23/150	50,000/-	5,000/-	05.04.2023 18:00 Hrs.

For detailed tender, please visit Tender Section on TPSODL website https://**www.tpsouthernodisha.com**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUPERIOR INDUSTRIES LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Superior Industries Limited**
2.	Date of incorporation of corporate debtor	07/12/1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN:- U74110DL1998PLC097329
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office As Per ROC Company Master Data :- Pvt No-202, Prop No-E-57, S/floor West Vinod Nagar, Near Shanti Marg, New Delhi – 110092
6.	Insolvency commencement date in respect of corporate debtor	23rd March, 2023
7.	Estimated date of closure of insolvency resolution process	19th September, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Piyush Moona IBBI Registration No: IBBI/IPA-001/IP-P00990/2017-2018/11630
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** Flat No. 04034 Ats Advantage, Ahinsa Khand 1, Indirapuram, Ghaziabad – 201014 **E-mail :** piyushmoona@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Synergy Insolvency Professionals LLP 906,I-thum Tower A, Sector 62, Noida - 201309 **E-mail :** cirp.superiorindustries@gmail.com
11	Last date for submission of claims	6th April 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable As Per Information Available With IRP Till Date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/en/home/downloads Not Applicable As Per Information Available With IRP Till Date

Notice is hereby given that the National Company Law Tribunal, Bench No. VI, New Delhi Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **SUPERIOR INDUSTRIES LIMITED** on 23rd March, 2023 vide order in Petition no. IB-1032/ND/2018.

The creditors of **SUPERIOR INDUSTRIES LIMITED,** are hereby called upon to submit their claims with proof